

ITEM NO.18 Court 1 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20370/2012
(Arising out of impugned final judgment and order dated 29-05-2012
in WPC No. 4542/2012 passed by the High Court Of Kerala At
Ernakulam)

MASSIMILANO LATORRE & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)
([ONLY I.A.NO.58644/2020 IS TO BE LISTED ON 7.08.2020]
IA No. 58644/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 07-08-2020 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Suhail Dutt, Senior Advocate
 Mr. Diljeet Titus, Advocate
 Mr. Jagjit Singh Chhabra, Advocate-on-Record
 Mr. Baljit Singh Kalha, Advocate
 Mr. Ujjwal Sharma, Advocate
 Mr. Ninad Laud, Advocate
 Mr. Akshat Bhatnagar, Advocate
 Ms. Ananyaa Mazumdar, Advocate
 Mr. Saksham Maheshwari, Advocate

For Respondent(s) Mr. Tushar Mehta, SG
 Mr. Aman Lekhi, ASG
 Mr. Rajat Nair, Adv.
 Mr. S.A. Haseeb, Adv.
 Ms. Suhashini Sen, Adv.
 Mr. B. V. Balaram Das, AOR

Mr. K.N. Balagopal, Sr. Adv.
Mr. Jishnu M.L., Adv.
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.
Ms. Nitya Nambiar, Adv.
Mr. Ishan Sharma, Adv.
Mr. A.P. Mukund, Adv.
Mr. Aditya Verma, Adv.
Mr. G. Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

One weeks' time is granted to file an application for
impleading the victim families as party respondent.

List the matter after four weeks.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR